



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/713/2020

Tuesday, this the 09th day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)

Dr. Munazza Aziz Aged about 32 years, D/o Dr. Abdul Aziz Wani, R/o Mattan Anantnag.

.....Applicant

(Advocate: Mr. Mudasir-Bin-Hassan)

Versus

1. UT of J&K through its Commissioner cum Secretary to Govt. Health & Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Health Services Kashmir Division Srinagar (Kashmir).
3. The Principal/Dean, Government Medical College, Srinagar, Kashmir.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

1. At the outset applicant's counsel submitted that the applicant would satisfy if a direction be given to the respondents to

consider and dispose of the pending representation of the applicant dated 23.07.2020 (Annexure-III) within a stipulated period of time.

2. In view of the above submissions made by the applicant's counsel, we direct the respondents/competent authority to consider and decide the representation of the applicant dated 23.07.2020 by passing a reasoned and speaking order within a period of one week from today under intimation to the applicant. It is made clear that we have not entered into the merit of the case.
3. Mr. Amit Gupta, AAG has taken note of this order. He would inform his client about this order.
4. In view of the above, the OA stands disposed of. No costs.

(Mr. Pradeep Kumar)
Member(A)

(Rakesh Sagar Jain)
Member (J)

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